

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

M.A.No.1253/2020 in O.A.No. 100/894/2020
This the 6th day of August, 2020

**THE HON'BLE MR. JUSTICE L.NARASIMHA REDDY, CHAIRMAN
THE HON'BLE MRS.ARADHANA JOHRI, ADMINISTRATIVE MEMBER**



1. Shri Ajay Kumar Goyal
S/o Shri Ram Sahai Goyal
Aged about 50 years
R/o 30/17, GF, Shakti Nagar
Delhi – 110007 ... Applicant

(By Advocate : Mr.Ajesh Luthra)

Vs.

1. Union of India
Through its Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi
2. The Central Board of Direct Taxes
Through its Chairman
Ministry of Finance
Department of Revenue
North Block, New Delhi – 110002
3. The Principal Chief Commissioner of
Income Tax – Delhi (CCA)
CentralRevenue Building, I P Estate
New Delhi – 110002

... Respondents

(By Advocate : Mr.Sanjeev Yadav and Mr.Hanu Bhaskar)

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ORAL ORDER

{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}



M.A.1253/2020 is filed by the applicant seeking permission to withdraw the OA. Permission is accorded. M.A. is ordered accordingly.

In view of the above, the OA is dismissed as withdrawn. There shall be no order as to costs.

(ARADHANA JOHRI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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